

COURT NO. II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 177 of 2011 & IA No. 267 of 2011

&

Appeal No. 181 of 2011 & IA Nos. 270 of 2011 & 271 of 2011

Dated: 30th January, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V. J. Talwar, Technical Member**

In the matter of:

**Araveli Transmission Service
Co. Ltd. & Anr.**

... Appellant (s)

Versus

**Rajasthan Electricity Regulatory
Commission & Ors.**

... Respondent (s)

Counsel for the Appellant (s) : Mr. Gopal Jain
Mr. Ankur Sood

Counsel for the Respondent (s) : Mr. R.K. Mehta,
Mr. Antaryami Upadhyay &
Mr. David A., Advocate for R-1
Mr. Pradeep Misra for R-2.

ORDER

Mr. Mehta, learned advocate appearing for the State Commission has filed reply to the Memo of Appeal as also an additional affidavit with some annexures. Mr. Mehta has also filed synopsis containing submissions on behalf of the Commission.

We have heard learned advocate for the appellant and learned advocate for respondent no. 2. On the prayer of Mr. Mehta, we fix the matter for further hearing on **6th February, 2012.**

(V.J. Talwar)
Technical Member
Rkt/SS

(P.S. Datta)
Judicial Member